

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 214 OF 2015**

**&**

**APPEAL NO. 215 OF 2015 &**

**IA NO. 355 OF 2015**

**Dated: 29<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**Appeal No. 214 of 2015**

**In the matter of :**

**West Bengal State Electricity Transmission Co. Ltd. ...Appellant(s)  
Vs.  
West Bengal Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Mazag Andrabi  
Ms. Shruti Dass  
Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.  
Mr. C.K. Rai  
Mr. Umesh Prasad for R-1  
Mr. Gaurav Kumar Singh for R-2

**Appeal No. 215 of 2015 & IA No. 355 of 2015**

**In the matter of :**

**West Bengal State Electricity Distribution Co. Ltd. ...Appellant(s)  
Vs.  
West Bengal Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Mazag Andrabi  
Ms. Shruti Dass  
Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.  
Mr. C.K. Rai  
Mr. Umesh Prasad for R-1  
Mr. Gaurav Kumar Singh for R-2

**ORDER****I.A. No. 390 of 2017 in  
Appeal No. 214 of 2017**

(Appl. for condonation of delay in filing rejoinder)

Delay in filing rejoinder is condoned. Rejoinder is taken on record and application is disposed of.

**Appeal Nos. 214 & 215 of 2015**

List these matters on 21.08.2017. In the meantime, pleadings be completed.

**(I. J. Kapoor)**  
**Technical Member**  
*Ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**